

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH  
NEW DELHI

(3)

O.A. No. 345 OF 1990 ~~198~~

DATE OF DECISION 14-3-1991

Nathuram D. Shukla, Petitioner

Mr. C.B. Godigajbar Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondent

Mr. N.S. Shevde Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. M.M. Singh, Administrative Member.

The Hon'ble Mr. R.C. Bhatt, Judicial Member.

1. Whether Reporters of local papers may be allowed to see the Judgement? *no*
2. To be referred to the Reporter or not? *no*
3. Whether their Lordships wish to see the fair copy of the Judgement? *no*
4. Whether it needs to be circulated to other Benches of the Tribunal? *no*

(4)

- 2 -

Nathuram D. Shukla,  
H.S. Lineman, Gr.I,  
Narrow gauge Railway Colony,  
Block No. 303/E  
Bharuch.

.... Applicant.

(Advocate: Mr.C.B.Godigajbar)

Versus.

1. The Sr.D.E.E.(TRD) BRC  
Divisional Office of Railway,  
Pratapnagar, Baroda.

2. General Manager,  
Western Region of Railway,  
Churchgate,  
Bombay - 400 007.

.... Respondents.

(Advocate: Mr. N.S. Shevde)

ORAL ORDER

O.A. No. 345 OF 1990

Date: 14-3-1991.

Per: Hon'ble Mr. M.M. Singh, Administrative Member.

A Bench of this Tribunal's order dated 19.7.1990 directed the applicant to file a revised application in the prescribed form within two weeks from the date of the order. The revised application has not yet been filed. Not only that when the matter was listed on 14.2.1991 the applicant and his counsel were not present.

2. As the Original Application is not in proper form and the applicant was given opportunity to file a revised application in the proper form within two weeks from 19.7.1990 <sup>and</sup> as this direction has not yet been carried out, the application is liable to be rejected. We hereby do the same.

  
(R.C.Bhatt)  
Judicial Member.

  
(M.M. Singh)  
Admn. Member